

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 29424/2024

(Arising out of impugned final judgment and order dated 13-03-2024 in SAD No. 120/2024 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

PREM SHANKER SINGH & ORS.

Respondent(s)

(IA No.186921/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.186917/2024-EXEMPTION FROM FILING O.T. and IA No.186916/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS and IA No.186919/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-09-2024 This petition was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH**

**For Petitioner(s) Ms. Ruchira Goel, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Sharanya Sinha, Adv.
Ms. Harshita Nigam, Adv.**

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

1. Relist the special leave petition on 17th September, 2024.
2. By 12th September, 2024, the petitioner-State of Uttar Pradesh shall be at liberty to file an application to bring on record the initial communication issued to the respondents / Sub-Inspectors deputing them for training, upon their selection, prior to issuance of formal offer of appointment.

**(JATINDER KAUR)
P.S. to REGISTRAR**

**(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)**